



File No. : NGT/PB/Pr./CB/04/2016 / 1261  
Dated : 15<sup>th</sup> December, 2016

**ORDER**

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19<sup>th</sup> of 2010), the Central Government has specified Delhi (Principal Place) as the ordinary place of sitting of the National Green Tribunal, Northern Zone Bench which shall exercise jurisdiction in the area/territorial jurisdiction of Uttar Pradesh, Uttrakhand, Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, National capital Territory of Delhi and Union Territory of Chandigarh vide Notification No. S.O. 1908 (E) dated 17.08.2011.

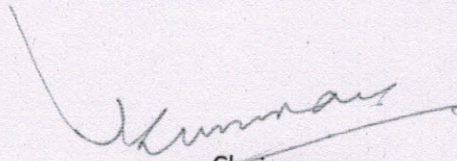
WHEREAS, in exercise of powers conferred under Clause (d) of sub-section (4) of Section 4 of the National Green Tribunal Act, 2010 read with Rule 3, Rule 4 & Rule 6 of the National Green Tribunal (Practices and Procedure) Rules, 2011, the Chairperson, National Green Tribunal may direct to have sitting of the National Green Tribunal at any place, other than the place at which it ordinary sits, falling within its jurisdiction, and may prescribe circuit procedure in that regard.

Now, pursuant to the above Rules/orders/provision and other enabling powers, it is hereby directed that Circuit Court of the Northern Zone Bench of the National Green Tribunal (Principal Bench) comprising-

Hon'ble Mr. Justice R. S. Rathore  
Hon'ble Shri Ranjan Chatterjee

Judicial Member  
Expert Member

will hold its sitting at Shimla (Old Building, High Court of Himachal Pradesh at Shimla) on 19<sup>th</sup> December, 2016 to hear and deal with the cases relating to the State of Himachal Pradesh.

  
Chairperson  
National Green Tribunal